

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:406
ANSWERED ON:20.11.2001
REVIEW OF PROGRESS OF HOUSING SCHEMES
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Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Union Government have made a comprehensive review of the progress achieved on the housing front in the urban areas recently;
- (b) if so, the details thereof;
- (c) whether any consultation has also been held with the State Government so as to ensure the balanced and effective implementation of the housing schemes;
- (d) if so, whether details about the schemes formulated by the Union Government have found favour with the State Governments;
- (e) if so, the details of the schemes finalised and the financial implications involved therein; and
- (f) the manner in which the proposed schemes are likely to be implemented and financial assistance to be given to each State and the number of housing units to be constructed in each State?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a)to(c): To achieve the target of 'Housing for All', Government has launched Two Million Housing Programme (2MHP) since 1998-99. Periodic review and monitoring of this programme is being carried out regularly to suggest measures for boosting up the programme. During the Conference of State Housing Ministers and Secretaries held in June, 2000, a comprehensive review of this programme was carried out.

(d)&(e): Housing is a State subject. Government of India's role is an enabler rather than builder. However, the States are normally consulted before finalising the scheme. The State Governments are required to draw their own action plans to address the housing problems in their States. Till 31.10.2001, Housing & Urban Development Corporation Limited (HUDCO) has sanctioned 13,61,498 dwelling units amounting to Rs.2,931.35 crores, under 2 MHP.

(f): The scheme is demand-driven and the money is released as per the request/allocation to the State Governments.